

**PUNJAB VIDHAN SABHA**

**Bill No. 18-PLA-2017**

**THE I.K. GUJRAL PUNJAB TECHNICAL UNIVERSITY (AMENDMENT)  
BILL, 2017**

(Bill as passed by the Punjab Vidhan Sabha)

The following Bill was passed by the Punjab Vidhan Sabha :—

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**BILL**

*further to amend the I.K. Gujral Punjab Technical University Act, 1996.*

BE it enacted by the Legislature of the State of Punjab in the Sixty-eighth Year of the Republic of India as follows :—

1. (1) This Act may be called the I.K. Gujral Punjab Technical University (Amendment) Act, 2017. Short title and commencement.

(2) It shall be deemed to have come into force on and with effect from the 13th day of June, 2017.

2. In the I.K. Gujral Punjab Technical University Act, 1996 (hereinafter referred to as the principal Act), in section 2, after clause (d), the following clause shall be inserted, namely :— Amendment in section 2 of Punjab Act 1 of 1997.

“(dd) “State Government” means the Government of the State of Punjab ;”.

3. In the principal Act, in section 14, for sub-section (2), the following sub-section shall be substituted, namely :— Amendment in section 14 of Punjab Act 1 of 1997.

“(2) (a) The Chairman shall be appointed by the Chancellor out of a panel of persons of national eminence, in the field of Industry, Technology or Technical Education, prepared through a transparent screening process on the advice of the State Government.

(b) When the post of Chairman falls vacant, the Vice-Chairman shall act as Chairman till a new Chairman is appointed.

(c) The Chairman may be removed from the office by the State Government, if,—

(i) he willfully refuses to carry out the provisions of this Act; or

(ii) he abuses the powers vested in him; or

- (iii) he is adjudged as an insolvent; or
- (iv) he is convicted by a court of law for an offence involving moral turpitude; or
- (v) it appears to the State Government that his continuation in office is detrimental to public interest:

Provided that no order of removal under this sub-section shall be passed without giving him a reasonable opportunity of being heard and after recording reasons therefor.”.

Repeal and saving.

4. (1) The I. K. Gujral Punjab Technical University (Amendment) Ordinance, 2017 (Punjab Ordinance No. 3 of 2017), is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the Ordinance referred to in sub-section (1), shall be deemed to have been done or taken under the principal Act, as amended by this Act.

CHANDIGARH :  
The 5th July, 2017

SHASHI LAKHANPAL MISHRA,  
Secretary.